

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Insolvency) No. 773 of 2019

IN THE MATTER OF:

Larsen & Toubro Ltd.

...Appellant

Versus

**Three C Universal
Developers Private Limited**

...Respondent

Present:

For Appellant :

**Dr. U.K. Chaudhary, Senior Advocate with
Ms. Manisha Chaudhary, Mr. Mansumyer Singh and
Mr. Himanshu Handa, Advocates**

O R D E R

31.07.2019 Having heard learned counsel for the Appellant and being satisfied with the grounds, the delay of 13 days in preferring the appeal is condoned.

I.A. No. 2356 of 2019 stands disposed of.

Let notice be issued on the Respondent by Speed Post. Requisite along with process fee, if not filed, be filed by 1st August, 2019. If the appellant provides the *e-mail* address of Respondent, let notice be also issued through *e-mail*.

Post the case 'for Admission (After Notice)' on **2nd September, 2019**.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice A.I.S. Cheema]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

/ns/sk